

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT NO.III**

CP -17/2016

IN THE MATTER OF:

A.K.C.M. Insu Auxiliary Pvt. Ltd.

.....PETITIONER

SECTION :

Under Section 100-104

Order delivered on 19.7.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner : Ms. Medha Bhargava, Advocate

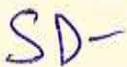
For the Respondent : -

For the ROC/RD (NR) : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the ROC/RD has appeared and seeks time for making the oral submissions in relation to the petition as the files are not readily available, ^{as} the same ~~as~~ being transferred ⁹ from Hon'ble High Court, Delhi. On that count, two weeks time is granted.

List on 07.8.2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
19.7.2017